

**DIVISION BENCH**

**ITEM NO.110**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.206/2021, IA No.123/2021, IA No.328/2021,  
IA No.131/2022, IA No.448/2022 & IA No.524/2023  
IN CP NO.391/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 23<sup>rd</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PUNJAB NATIONAL BANK V/S M/S RENU RESIDENCY PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Abhishek Anand, along with : *For the RP/ Sh. Shravan Kumar*  
Sh. Ishaan Dhingra, Adv. : *Vishnoi present in person*
- Sh. Anurag Khanna, Sr. Adv. assisted by : *For the Committee of Creditors*  
Sh. Raghav Dev Garg, Adv.
- Sh. Navin Sinha, Sr. Adv. assisted by : *For Res. No.4 in IA No.448/2022*  
Sh. Utkarsh Srivastava, Adv. : *& Res. No.3 in IA No.524/2023*
- Sh. Ujjawal Satsangi, Adv. for : *For Applicant in IA No.448/2023*  
Sh. Kartikeya Saran, Adv.
- Sh. Zoheb Hossain with Sh. Vivek Gurnani, : *For Directorate of Enforcement*  
Sh. Vivek Gaurav & Abhipriya, Adv.
- Sh. Aishwarya Adlakha, Adv. for : *For Applicant in IA No.328/2021*  
Sh. G.P. Madaan, Adv. : *& IA No.524/2023*

**ORDER**

Ld. Counsel representing their respective parties are present.

**IA NO.448/2022**

- Ld. Counsel, Sh. Ujjawal Satsangi representing the Applicant states that the learned arguing counsel, Sh. Kartikeya Saran is not available today, and therefore seeks an adjournment.

**-Sd-**

**-Sd-**

**IA NO.328/2021 & IA NO.524/2023**

1. Ld. Counsel, Sh. Aishwarya Adlakha representing the Applicant states that the learned arguing counsel, Sh. G.P. Madaan is not available today, and therefore seeks a short accommodation.

**IA No.131/2022**

1. It is noted by us that in so far as the IA No.131/2022 is concerned, this application has been filed by the RP for approval of the Resolution Plan, to which there have been two applications filed by the Unsuccessful Resolution Applicant. The said IAs seeking challenge to the Resolution Plan by the Unsuccessful Resolution Applicant are as IA No.448/2022 and IA No.524/2023 as well as another IA No.328/2021 filed before IA No.131/2022 has been filed seeking opposition to the process of finalization of the Resolution Plan.
2. Today, in view of the fact that the Ld. Counsels representing these Applicants have sought time for addressing the arguments by their learned arguing counsel, we deem it appropriate to adjourn the matter on 8<sup>th</sup> May, 2024 and to be taken up at 03:00 PM. It is made clear that the arguments would be heard on that date finally, even in the absence of any of the counsels representing any of the applicants including the ones comprising of the Unsuccessful Resolution Applicant.
3. The matter is adjourned for final hearing on 8<sup>th</sup> May, 2024 at 03:00 PM along with all applications.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**23<sup>rd</sup> April, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*